

I/90739/2022

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD

NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244241

E-Mail: hspcbrodr@gmail.com

To

The Registrar,
National Green Tribunal,
Faridkot House,
Copernicus Road,
NewDelhi.
Email:-judicial-ngt@gov.in

Sub.- Action taken report in the matter of Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others in National Green Tribunal, New Delhi in compliance of of National Green Tribunal order dated 18.08.2021.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 18.08.2021 in the matter of O.A. No -10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others has directed as under:-

"We find merit in the plea that apart from planting dequate number of trees of native species, adequacy of mitigation measures against dust pollution by way of water sprinkling etc. and legitimacy of source of water need further verification. We modify the constitution of the joint Committee as CPCB, State PCB, SEIAA Haryana and Deputy Commissioner, Mahendragarh. We further direct that in view of insufficiency of the report, the representatives in the new Committee should be of higher level than the members who have authored the earlier report. The nodal agency will be CPCB and State PCB jointly for coordination and compliance. The joint Committee may meet within 15 days from today to plan further course of action. Further inspection may be conducted within one month thereafter and report given to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may give the data of water supplied and used and adequacy of the steps taken to mitigate the air pollution in the area, including the adequacy of plantations so as to act as buffer to prevent pollution, affecting the habitation in the vicinity. Further, it may indicate the ambient air quality of the area, standards prescribed for mining operations in Consent to operate, whether water sprinkling is proper in terms of criteria applicable and plan for adequate plantation. CPCB may consider laying down/revising guidelines on water sprinkling to be followed by Mining and stone crushing operations and tree plantations to serve as dust barrier"

In compliance of the order dated 18.08.2021 of Hon'ble National Green Tribunal, New Delhi, Action Taken Report of the

I/90739/2022

constituted Joint Committee is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/ As above

Signed by Mohit Moudgil

Date: 20-01-2022 13:11:51

Reason: Approved Yours Faithfully

**Regional Officer, Dharuhera Region
For Haryana State Pollution Control Board**

JOINT INSPECTION REPORT OF CENTRAL POLLUTION CONTROL BOARD,
HARYANA STATE POLLUTION CONTROL BOARD (HSPCB), STATE
ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY, HARYANA AND DEPUTY
COMMISSIONER, MAHENDRAGARH IN ORIGINAL APPLICATION NO. 10/2021, AS
PER HON'BLE NGT ORDER DATED 18.08.2021.

Submitted to
Hon'ble National Green Tribunal
Principal Bench, New Delhi

Joint Inspection Report of CPCB, HSPCB, SEIAA and Deputy Commissioner, Mahendragarh in the matter of OA No. 10/2021 titled as Sanjay Kumar Vs Union of India & Ors.

Introduction

In the said matter applicant Sh. Sanjay Kumar has filed complaint against illegal mining and extraction of ground water, without requisite permission by M/s Nimawat Granites Private Limited, Bakhrija Stone Mine, Plot No. 03, Village-Bakhrija, Tehsil-Nangal Chaudhary, Distt-Mohindergarh.

Thereafter, Hon'ble NGT vide order dated 18.08.2021 in above cited case has directed as*"We find merit in the plea that apart from planting adequate number of trees of native species, adequacy of mitigation measures against dust pollution by way of water sprinkling etc. and legitimacy of source of water need further verification. We modify the constitution of the joint Committee as CPCB, State PCB, SEIAA Haryana and Deputy Commissioner, Mahendragarh. We further direct that in view of in sufficiency of the report, the representatives in the new Committee should be of higher level than the members who have authored the earlier report. The nodal agency will be CPCB and State PCB jointly for coordination and compliance. The joint Committee may meet within 15 days from today to plan further course of action. Further, inspection may be conducted within one month thereafter and report given to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may give the data of water supplied and used and adequacy of the steps taken to mitigate the air pollution in the area, including the adequacy of plantations so as to act as buffer to prevent pollution, affecting the habitation in the vicinity. Further, it may indicate the ambient air quality of the area, standards prescribed for mining operations in Consent to operate, whether water sprinkling is proper in terms of criteria applicable and plan for adequate plantation. CPCB may consider laying down/revising guidelines on water sprinkling to be followed by Mining and stone crushing operations and tree plantations to serve as dust barrier."*

In compliance of the Hon'ble NGT order dated 18.08.2021 a meeting was held on 07-09-2021 of the members of the constituted committee in the office of Deputy Commissioner at Narnaul District Mohindergarh. The copy of the minutes of the meeting is enclosed as **Annexure-I**.

Site Inspection

Subsequently, the constituted Joint Committee comprising of Sh. Gurnam Singh, Regional Director, CPCB, Chandigarh, Sh. Naveen Gulia, SEE, HSPCB, Panchkula, Sh. Manoj kumar, Sub. Divisional Magistrate, Narnaul, Sh. Mohit Moudgil, Regional Officer, HSPCB, Sh. Harish Kumar, AEE, HSPCB, Dharuhara Region, Sh. Niranjana, Mining Officer, Mahendergarh, Sh. Rajneesh Kumar, Range Forest Officer, Narnaul & Sh. Yashpal, Ground Water Cell, Narnaul visited the concerned mining site in question to



verify the facts of complaint on 08.12.2021(Attendance sheet enclosed). However, the member of SEIAA could not joined the team due to his health issues.

The representative Sh. Naresh Yadav of the site in question has briefed the operational status of Mine site:

- The mining site of M/s Nimawat Granites Private Limited is located in Bakhrija and project pertains to opencast stone mining along with associated minor minerals mine on the total land measuring 40.62 Hectare on Khasra Nos. 77 min, 78 min, 79 min, 80 min, 81 min, 86 min, 87 min & 88 min of Gair mumkin Pahar at Vill.-Bakhrija. It is Government waste land (Gair Mumkin Pahar).
- The LOI for mining lease of the mining site was granted on 04.10.2017 (**Annexure-II**) by Mines & Geology Department and the progressive mining plan was approved by Director General, Mines & Geology Department, Haryana.
- The NOC was obtained regarding non- involvement of Forest Land and Wild life sanctuary in Mine Lease area Vide no. 23339 dated 20.8.2018 (**Annexure-III**) from Divisional Forest Officer, Distt. Mahendergarh.
- He informed that no mining has been carried out without the approval of Environmental Clearance, Conditions of Consent to Establish and approved environmental Management Plan from the prescribed Authorities. It is case of freshly grant of lease to the LOI Holder.
- Consent to Establish has been obtained vide No. HSPCB/Consent/: 313100419MAHCTE6943796 Dated: 30/10/2019 and after that obtained consent to operate for the period 27.2.2020 to 30.9.2022 vide No. HSPCB/Consent/: 313100420MAHCTO7024215 Dated: 27/02/2020 under the Provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from Pollution control Board.
- The lease holder has informed that they are submitting Monthly production report to Mine & Geology Department, Haryana.
 - It has informed by the representative of the lease holder that one FIR has been lodged by the RTA department due to some over loading and duplicate slips issued. The copy of FIR lodged by the RTA department is enclosed as **Annexure-IV**. This issue is being dealt by the concerned department.

The detail of M/s. Nimawat Granites Private Limited, Bakhrija is as under:

1.	Category/Item no. (in schedule)	1 (a) B I
2.	Location of Project	Latitude 27 ^o 55'01.30" N Longitude 76 ^o 03'28.34" E
3.	Project Details	No. 03 Near Village Bakhrija, Tehsil Narnaul,









		District Mahendragarh, Haryana																		
	Production Capacity	Production capacity 75,00,000 TPA																		
4.	Project Cost	20 Cr.																		
5.	Water Requirement & Source	40 KLD <table border="1"> <tr> <td>Dust suppression & Wet Drilling</td> <td>21 KLD</td> </tr> <tr> <td>Plantation</td> <td>15 KLD</td> </tr> <tr> <td>Domestic Purpose</td> <td>4 KLD</td> </tr> </table>	Dust suppression & Wet Drilling	21 KLD	Plantation	15 KLD	Domestic Purpose	4 KLD												
Dust suppression & Wet Drilling	21 KLD																			
Plantation	15 KLD																			
Domestic Purpose	4 KLD																			
6.	Environment Management Plan Budget	20.70 Lakh																		
7.	CCR Activities Budget	49 Lakh																		
8.	CER	60.61 Lakh																		
9.	Production (Year Wise)	<table border="1"> <thead> <tr> <th>Year</th> <th>Bench mrl</th> <th>ROM (MT)</th> </tr> </thead> <tbody> <tr> <td>First</td> <td>306 to 286</td> <td>7260248</td> </tr> <tr> <td>Second</td> <td>296 to 266</td> <td>7756993</td> </tr> <tr> <td>Third</td> <td>276 to 246</td> <td>7571958</td> </tr> <tr> <td>Fourth</td> <td>246 to 226</td> <td>7588079</td> </tr> <tr> <td>Fifth</td> <td>226 to 193</td> <td>7390697</td> </tr> </tbody> </table>	Year	Bench mrl	ROM (MT)	First	306 to 286	7260248	Second	296 to 266	7756993	Third	276 to 246	7571958	Fourth	246 to 226	7588079	Fifth	226 to 193	7390697
Year	Bench mrl	ROM (MT)																		
First	306 to 286	7260248																		
Second	296 to 266	7756993																		
Third	276 to 246	7571958																		
Fourth	246 to 226	7588079																		
Fifth	226 to 193	7390697																		
10.	Green belt/plantation	<table border="1"> <thead> <tr> <th>Year of plantation</th> <th>Proposed Plantation</th> </tr> </thead> <tbody> <tr> <td>I Yr.</td> <td>500 Trees</td> </tr> <tr> <td>II Yr.</td> <td>600 Trees</td> </tr> <tr> <td>III Yr.</td> <td>620 Trees</td> </tr> <tr> <td>IV Yr.</td> <td>624 Trees</td> </tr> <tr> <td>V Yr.</td> <td>624 Trees</td> </tr> <tr> <td>Total</td> <td>2968 Trees</td> </tr> </tbody> </table>	Year of plantation	Proposed Plantation	I Yr.	500 Trees	II Yr.	600 Trees	III Yr.	620 Trees	IV Yr.	624 Trees	V Yr.	624 Trees	Total	2968 Trees				
Year of plantation	Proposed Plantation																			
I Yr.	500 Trees																			
II Yr.	600 Trees																			
III Yr.	620 Trees																			
IV Yr.	624 Trees																			
V Yr.	624 Trees																			
Total	2968 Trees																			
11.	Machinery required	Excavator, Dozer Crawler Mounted, Dumper, Wagon Drill with inbuilt Compressors, Air Compressor, Rock Breaker, Diesel Operated Pump, Generator, Explosive Van, Mini Bus, Bolero Jeep, Maintenance Van.																		
12.	Date of grant of EC	Granted vide No. SEIAA/HR/2016/318 dated 09.09.2019.																		

Handwritten signature

Handwritten signature

Handwritten signature

Method of Mining and working:

"The allotted area is flat terrain with some undulation and country rock is hard so the runoff water will be fast and percolation will be less. All the surface water is flowing down towards North Eastern Direction to its natural slope. As it is a fresh area, it has been proposed to undertake systematic and scientific mining for excavation of road metal and masonry stone/ building stone during the lease period by way to adopt mechanized open cast mining method for exploitation of the mineral. Drilling and blasting is being used to dislodge the mineral. The mining method involves breaking the rocks with explosives, loading the material with excavators and haulage with dumpers.

Apart from mining, the loading and transportation up to stack yard is being done mechanically. At current level of mining has reached approximately at a level of 40 mts from the top.

Observations of the Joint Committee

- During inspection, mining activities were found non-operational as stone crushers in the NCR Region were asked to close their operation due to implementation of GRAP. It has been observed that mining operation has been carried out from top to bottom as per approved mining plan within premised Lease.
- It was reported by the mining department that mining lease holders has commenced mining operations only after 'getting a detailed Mining Plan approved and obtaining EC from the SEIAA and CTO from the HSPCB. Further, the mining operations has been carried out within the premises limit and are undertaken within the boundary pillars of mining areas in terms of approved mining production capacity and no illegal Mining has been observed in / around the area in question. The information submitted by Mining Department regarding mining activity is given below and month wise production carried out by the lease holder is enclosed as **Annexure-V**.

Monthly Production for the year 2020		Monthly Production for the year 2021	
Month	Production (MT)	Month	Production (MT)
March	319000.48	March	582612.60
April	0.00	April	541526.96
May	434440.77	May	292815.00
June	759321.72	June	600755.03
July	968680.69	July	639070.59
August	915972.19	August	463030.22
September	1149298.11	September	850828.804
October	986778.65	October	967089.69
November	254645.91	November	322480.18

December	240849.12	December	--
January	458140.91	January	--
February	868283.51	February	--
Total	7355412.05	Total	5260209.08

- The constituted team observed that no bore well found at the mining lease area for extraction of ground water. Further, as per approved Mining Plan submitted by the project proponent to Department of Mines and Geology, Haryana that there will be no proposal to utilize any surface or ground water as the water table is at 80 meter to 85 meter below from the surface level, whereas the proposed mining will be only upto 226 mRL, which will be much above from the water table.
- HSPCB conducted the Ambient Air Quality Monitoring at 03 different locations (24 Hours) around mining site. The team has taken decision to conduct the monitoring to ascertain the back ground quality of ambient air as all activities were lying closed in the area due to implementation of GRAP. As per Analysis Report No. 317-319 dated 13.12.2021, parameters are found well within the prescribed limits **Annexure-VI**.
- The Forest Department has stated that the lease holder has planted 600 trees in the year 2020-21 and 900 trees in the year 2021-22 outside the leased mining area. It has also informed that no approved mining plan has been submitted by the lease holder in their department; due to which it couldn't be ascertained whether they planted trees as per approved mining closure plan or not. The information submitted by the Forest Department is enclosed as **Annexure- VII**. The committee observed that the plantation has not been made around the mining site as per approved mining closure plan. The representative of lease holder informed that the total area of mine has not been taken up till date since 10 to 12 Hectare area of mining lease has been occupied by the villagers.

Compliance verification of Environment Clearance conditions :

Sl. No.	Specific Conditions imposed by SEIAA	Compliance
1	The PP shall construct the three pucca link roads to the mining site before the start of mining.	Complied
2.	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project	Complied

Handwritten signature

Handwritten signature

Handwritten signature

Handwritten signature

3.	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.	All necessary clearances and permissions has been obtained.
4.	Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	Complied
5.	The pp shall take precautions to suppress the dust in and around the mining site.	Water sprinkling is being done with the help of public Health STP treated water through sprinklers fitted water tankers (20 to 25 KLD) to suppress dust in and around mining site. The PP has maintained the log book for utilization of treated sewage water to suppress the dust emission during mining activities. The agreement regarding upliftment of treated sewage water with the Executive Engineer, PHED, Narnaul dated 09.02.2021 & 21.05.2021 are enclosed herewith as Annexure-VIII .
6	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA	Ground water is not being extracted , hence, there is no need to obtain approval from CGWA and Lease Holder has obtained CTO from the HSPCB.
7	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM ₁₀ , PM _{2.5} , NO ₂ , CO and SO ₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/1, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	Not complied. CAAQMS not installed, however, ambient air quality monitoring is being done by external NABL approved laboratory and 6 monthly compliance report is being submitted to the concerned department on regular basis.
8	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metal led road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM _{T0} and PM _{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required	As mentioned above in point No. 5

Handwritten signature

Handwritten signature

Handwritten signature

Handwritten signature

	<p>equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/Central Pollution Control Board.</p>	
9.	<p>Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.</p>	<p>Not complied. Further, no natural water body has been observed in and around mine site.</p>
10.	<p>Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.</p>	<p>No piezo meter installed by the project proponent at site. However, the report regarding change in ground water level and quality of nearby area is being monitored.</p>
11.	<p>Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-(M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.</p>	<p>No such monitoring has been conducted by the project proponent.</p>

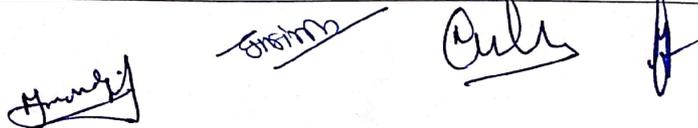
Handwritten signature

Handwritten signature

Handwritten signature

Handwritten signature

12.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.	No such measures adopted by the lease holder have been noticed.
13.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	Complied
14.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	No such complaint has received in this regard by HSPCB.
15.	The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	All the workers are provided with safety equipments , ear plugs, respiratory masks, helmets , shoes etc as informed by the representative of project proponent
16.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.	The committee observed that the plantation has not been made around the mining site as per approved mining closure plan. The representative of lease holder informed that the total area of mine has not been taken up till date since 10 to 12 Hectare area of mining lease still has been occupied by the villagers
17.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOFF & CC & its concern regional office, Central Pollution Control Board and State Pollution Control Board.	The report is being submitted on 6 monthly basis.

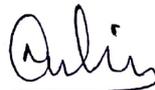


Conclusion:-

- In order to assess the impact on ground water level and its quality, an accurate monitoring of ground water levels and its quality for at least 01 year is required and comparison with previous year data need to be worked out by the Project Proponent. Once an accurate monitoring is carried out, then the assessment of impacts on ground water level and its quality shall be carried out and further necessary action will be taken, accordingly. However, no extraction of ground water has been observed at the permitted lease mining area.
- The project proponent needs to plant native species as per approved Mining Plan and to take care of already planted saplings.
- On the basis of site visit and facts submitted by the mining/forest department the team has not observed any illegal mining activities.
- The assessment of ambient air quality monitoring needs to be carried out during operation of mining activities. HSPCB will conduct the ambient air quality monitoring again in order to ascertain the impact of mining activities. In case of deterioration of ambient air quality due to mining activities, the requisite direction will be issued to the project proponent accordingly.



Sh. Mohit Moudgil, RO
HSPCB, Dharuhera Region



Sh. Naveen Gulia, SEE
Panchkula



Sh. Gurnam Singh
Regional Director, CPCB



Sh. Anil Kumar Mehta
Member of SEIAA

Sh. Mahoj Kumar, SDM
On behalf of District
Administration, Narnaul

M/s Nimawat Granites Pvt. Ltd., Village Bakhrija, Distt. Mohindergarh



M/s Nimawat Granites Pvt. Ltd., Village Bakhrija, Distt. Mohindergarh



M/s Nimawat Granites Pvt. Ltd., Village Bakhrija, Distt. Mohindergarh



Boundary Pillars installed around the Mining site by the Mining Department



Mining Site - M/s Nimawat Granites Pvt. Ltd., Village Bakhrija, Distt. Mohindergarh



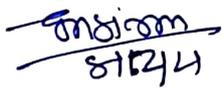
Tree Plantation at Mining Site



Sprinkling fitted Water Tank for dust suppression



Joint team visit of team dated 08.12.2021 in OA No. 10/2021 order dated 18.08.2021.

Sl. No.	Name & Designation	Signature	Mob No.
1.	Rajnish Kumar RFO Forest Deptt.		9416903077
2.	Niranjan Lal mining officer		9416302227
3.	Naveen Gulia SEE, HSPCB		9910059555
4	Gurnam Singh R.D, CPCB, Chandigarh.	 81244	7840015561
5.	Yashpal Yadav Tracer, of A.G. GWC, Narnaul	 8/12/21	9416572005 9466483941
6.	Mohit Moudgil, RO, HSPCB		

Minutes of meeting held on dated 07-09-2021 in compliance of orders of Hon'ble NGT dated 18.08.2021 in the matter of Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others pending in National Green Tribunal, New Delhi.

The Hon'ble NGT vide order dated 18.08.2021 in the matter of Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others directed in para No. 06 that "We find merit in the plea that apart from planting adequate number of trees of native species, adequacy of mitigation measures against dust pollution by way of water sprinkling etc. and legitimacy of source of water need further verification. We modify the constitution of the joint Committee as CPCB, State PCB, SEIAA Haryana and Deputy Commissioner, Mahendragarh. We further direct that in view of insufficiency of the report, the representatives in the new Committee should be of higher level than the members who have authored the earlier report. The nodal agency will be CPCB and State PCB jointly for coordination and compliance. The joint Committee may meet within 15 days from today to plan further course of action. Further inspection may be conducted within one month thereafter and report given to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may give the data of water supplied and used and adequacy of the steps taken to mitigate the air pollution in the area, including the adequacy of plantations so as to act as buffer to prevent pollution, affecting the habitation in the vicinity. Further, it may indicate the ambient air quality of the area, standards prescribed for mining operations in Consent to operate, whether water sprinkling is proper in terms of criteria applicable and plan for adequate plantation. CPCB may consider laying down/revising guidelines on water sprinkling to be followed by Mining and stone crushing operations and tree plantations to serve as dust barrier"

Accordingly, the meeting was held on dated 07.09.2021 in compliance of Hon'ble NGT order dated 18.08.2021 under the Chairmanship of Worthy Deputy Commissioner, Mohindergarh at Narnaul. The list of officers who has attending the meeting is enclosed as Annexure- A

After detailed discussion, the following decisions were taken in the meeting:-

1. In the meeting the Worthy Deputy Commissioner has deputed Sh. Manoj Kumar, SDM Narnaul on behalf of the Deputy Commissioner, Mohindergarh to visit the site with the constituted team within 15 days and submit the compliance report in this regard, so that reply may be filed in the Hon'ble National Green Tribunal, New Delhi well within time period.

2. The Mining Officer and Divisional Forest Officer will verify their necessary permission/ Validity of license obtained / issued for establishment/ operations to the said site in question as per their applicable Laws/ Acts/ Notifications/ any orders amended from time to time in this regard and will initiate action as per their laws.
3. HSPCB will conduct ambient air quality of the area on the day of visit by the joint constituted team.
4. The Member of SEIAA will verify the conditions of Environment Clearance so granted.
5. The committee will also comply all the directions so issued in the above mentioned orders and will submit ATR well within time.

The meeting ended with the vote of thanks to be chair.

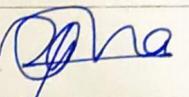
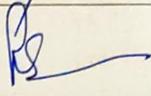
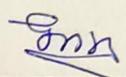
Submitted for kind approval please.


Deputy Commissioner
Mohindergarh at Narnaul

SANDEEP SINGH
Digitally signed by
SANDEEP SINGH
Date: 2021.09.10
16:32:02 +05'30'
Regional Officer
Dharuhera Region

ATTENDANCE SHEET

Meeting regarding in pursuant to Hon'ble National Green Tribunal order dated 18.08.2021 in Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others in National Green Tribunal, New Delhi.

Sr. No.	Name of Officer	Designation	Department	Mobile No.	Signature
1.	Mohit Kumar	Assistant Environment Engineer	Pollution Control Board	9466485941	
2.	Dr. PUNIT GUPTA	Technical Member	SEIAA	9812038203	
3.	Rohit Singh	D.FO	Forest	9728632001	
4.	Gurman Singh	Regional Director	CPCB	7840015569	
5.	Anil Kumar	M. O	mines & Geology	94669-41041	
6.					
7.					
8.					
9.					
10.					
11.					
12.					
13.					
14.					

Registered/Speed Post

From

The Director,
Mines and Geology, Haryana,
30-Bays, Sector-17, Chandigarh.

To

M/s Nimawat Granites Private Limited,
Through Smt. Sangeeta Nimawat,
Fatehpur Shekhawati,
District Sikar (Rajasthan)-332301.

Memo No. DMG/HY/ML/Bakhrija-3/2017/6461
Dated Chandigarh, the 04.10.2017

Subject:

Acceptance of the highest bid in respect of minor mineral mines of "Stone alongwith Associated minor minerals" of "Bakhrija Plot No.3" having tentative area of 40.62 hectares in district Mahendergarh, offered in e-Auction held on 21.08.2016 & 22.08.2017 and issuance of Letter of Intent (LoI) - regarding.

You participated in the e-Auction held on 21.08.2016 & 22.08.2016 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice bearing No. DMG/HY/e-Auction/M.Garh/Bhi/Ddr/2017/4157 dated 24.07.2017 in order to obtain mining lease of minor mineral mine in village "Bakhrija Plot No.3", District Mahendergarh. You offered the highest bid of Rs. 48,23,50,000/- [Rupees Forty Eight Crores Twenty Three Lacs Fifty Thousand only] per annum, against the Reserve Price of Rs. 47,55,50,000/- per annum, for obtaining the Mining Lease of Minor Mineral mine namely "Bakhrija Plot No.3" for extraction of "Stone alongwith Associated minor minerals" having tentative area of 40.62 hectares falling in khasra nos. 77min, 78min, 79min, 80min, 81min, 86min, 87 and 88.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 48,23,50,000/- [Rupees Forty Eight Crores Twenty Three Lacs Fifty Thousand only] per annum, offered by you in respect of the above said minor mineral mine of "Bakhrija Plot No.3" under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of "Bakhrija Plot No.3" mine of the district Mahendergarh.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour being

successful bidder in respect of the Mine/area namely "Bakhrja Plot No.3" of "Stone along with Associated Minor Minerals" subject to the following terms and conditions:-

- (i) The period of lease shall be 12 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority as required under EIA notification dated 14.09.2006 and as amended from time to time by the MoEF, Govt or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "Letter of Intent", whichever is earlier;
- (ii) You may note that the area of the mining lease is tentative and was notified on "as is where is" basis (refer condition no. 4 of the notice). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the lease deed/agreement (refer condition no. 3 of the notice);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining lease, on any account including that of change in description of khasra numbers / location etc. at any stage will be entertained. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the leased area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. (3) of auction notice;
- (iv) The amount of the highest bid i.e. Rs. 48,23,50,000/- [Rupees Forty Eight Crores Twenty Three Lacs Fifty Thousand only] per annum shall be the "Annual dead rent" payable by you in the manner prescribed in the lease deed/agreement to be executed on form ML-1 appended to the State Rules;
- (v) The above said annual dead rent shall be increased @ 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual lease money shall be as per details given below:

Sr. No.	Year of the Lease Period	Annual Dead Rent (In INR)
1	First Year	Rs. 48,23,50,000/-
2	Second Year	Rs. 48,23,50,000/-
3	Third Year	Rs. 48,23,50,000/-
4	Forth Year	Rs. 60,29,37,500/-
5	Fifth Year	Rs. 60,29,37,500/-
6	Sixth Year	Rs. 60,29,37,500/-
7	Seventh Year	Rs. 75,36,71,875/-
8	Eighth Year	Rs. 75,36,71,875/-
9	Ninth Year	Rs. 75,36,71,875/-
10	Tenth Year	Rs. 94,20,89,844/-
11	Eleventh Year	Rs. 94,20,89,844/-
12	Twelfth Year	Rs. 94,20,89,844/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit Rs. 12,05,87,500/- i.e. equal to 25% of the annual bid amount as "security deposit" and Rs. 4,01,95,833/- on account of one month's advance dead rent. Out of which you have already deposited an amount of Rs. 4,82,35,000/- i.e. equal to 10% of the

annual bid amount as 'initial bid security' after the conclusion of e-Auction. The balance amount of Rs. 7,23,52,500/- of the bid security i.e. 15% of the annual bid amount along with Rs. 4,01,95,833/- on account of one month's advance dead rent shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;

- (vii) You shall have to execute Lease Deed in Form ML-1 appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the lease deed had to be executed on Non Judicial Stamp papers worth Rs. 4,17,15,740/- (Rs. Four Crores Seventeen Lacs Fifteen Thousand Seven Hundred Forty only).
- (ix) The agreement/ lease deed executed shall be duly registered under relevant law with concerned Registering Authority and they shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and demanded by the Registering Authority/ Revenue Department;
- (x) In case you fail to execute the Lease Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 7,23,52,500/- being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/defaulters, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the lease deed/agreement. In case the surety offered by the lessee during the subsistence of the lease is not found solvent, the lessee shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Lease Deed, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (vi) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall debarred from participation in any subsequent bids for a period of 5 years;
- (xiii) You shall be liable to deposit the Dead Rent in advance at monthly intervals as per provisions of lease deed/agreement i.e. from the date of commencement of the lease deed;
- (xiv) You shall be liable to pay dead rent as determined through open auction or shall pay royalty in respect of each of the minor minerals extracted or removed or consumed by you or by your agent, manager, employee etc., whichever is more. The royalty

shall be payable at the rates prescribed in the First Schedule appended to the State Rules and as may be revised by the State Government from time to time.

- (xv) You shall also deposit/pay an additional amount equal to 10% of the due Dead Rent/Royalty, along with along with the monthly installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'.
- (xvi) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of the Lease Deed.
- (xvii) On enhancement of the annual dead rent with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual dead rent as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xviii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining site" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xix) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lol holder/lessee for the mining lease area from the Competent Authority as required under EIA notification dated 14/9/2006 as amended from time to time by the Ministry of Environment, Forest & Climate Change, Govt. of India and guidelines/ circulars issued issued in this behalf;
- (xx) The Mining lessee to whom the mining rights have been granted through this lease would also be liable to pay the following to the landowners for undertaking mining operation:-
 - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
 - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xxi) The amount of annual rent and the compensation shall be settled mutually between the landowner and the lessee. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the State Rules;
- (xxii) The total mineral excavated and stacked by the lease holder within the area granted on mining lease shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxiii) The lessee shall not stock any mineral outside the concession area granted on mining lease, without obtaining a valid mineral dealer license as per provisions contained in Chapter 14 of the State Rules;
- (xxiv) The lessee shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any

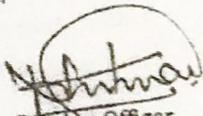
authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, lessee(s) shall not be entitled to claim any relief in payment of contract money on this account;

(xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

(xxvi) The lessee shall not undertake any mining operations in the area granted on mining lease without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;

(xxvii) The lessee shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4. Accordingly, for the time being, you are advised to submit the Draft Mining Lease deed/agreement on Form ML-1 (in Five copies), appended to the State Rules, 2012, along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lol. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per outcome of the related Court cases as stated under para 3(viii) above.


Mining Officer,
for Director, Mines & Geology,
Haryana

Dated: 04.10.2017

Endst.No. DMG/HY/ML/Bakhrija-3/2017/6462

A copy is forwarded to the following for information and necessary action:-

1. The Chairman Haryana State Pollution Control Board, Sector-6, Panchkula.
2. The Deputy Commissioner, Narnaul.
3. The Mining Officer, Narnaul.

sd/-
Mining Officer,
for Director, Mines & Geology,
Haryana

**OFFICE OF THE DIVISIONAL FOREST OFFICER,
FOREST COMPLEX, MAHENDERGARH.**

Tel./Fax: +91 1285 220229, E-mail: dfomgarh@yahoo.co.in

No: 2239

Dated: 20-8-2018

To: M/s Nimawat Granites Private Limited,
Fatehpur Shekhawati, District Sirkar,
Rajasthan- 332301.

Sub: Issue of certificate regarding non-involvement of Forest Land and Wild
Life Sanctuary in Mine lease area.

Ref: Your letter dated 14-08-2018.

On the subject cited above the clarification of required information of khasra no. 77min, 78min, 79min, 80min, 81min, 86min, 87 and 88 total area 40.62 ha of village Bakhrija given hereby is as under :-

- a) As per records available the above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act. 1927 and areas closed under section 4 & 5 of Punjab Land Preservation Act. 1900.
- b) It is clarified that by the Notification No. S.O 8/P.A. 2/1900/S 4/2013 dated 4th January, 2013, all revenue Estate of Mahendergarh is notified u/s 4 of PLPA 1900 and S.O.81/PA 2/1900/S 3/2012 dated 19th December, 2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Mahendergarh.
- c) As per the records available with the Forest Department Mahendergarh the khasra nos. does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- d) There is no notified Wild Life Sanctuary, Bird Sanctuary, National Parks and Conservation Reserve in Mahendergarh district. However if any kind of Clarification/NOC required from the wildlife department for wildlife management plan, the project proponent separately apply to the State Wildlife Warden, Haryana for the same.
- e) If approach road is required from Protected Forest/Aravalli plantation/notified section 4 & 5 of PLPA 1900 area by the user agency the clearance/regulation under Forest Conservation Act. 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited.



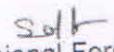
- f) As per the records available with the Forest Department Mahendergarh khasra no. 77min, 78min, 79min, 80min, 81min, 86min, 87 and 88 of village Bakhrija area does not fall in Aravalli plantation areas. Class of such type area "Status of forest yet to be decided" by Govt.
- g) All other statutory clearance, mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07.05.1992 or any other Act/order shall be obtained time to time as applicable by the project proponents from the concerned authorities.
- h) It is clarified the Hon'ble Supreme Court has issued various judgment dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008, etc. pertaining to Aravali region in Haryana, which should be complied with.
- i) It shall be the responsibility of user agency/applicant to get necessary clearances/permissions under various Acts and Rules applicable if any, time to time from the respective authorities/Department.


Divisional Forest Officer,
Mahendergarh.

Endst. No.

Dated :

A copy is forwarded to Range Forest Officer, Nangal Chaudhary w.r.t. his letter no. 190 dated 17-08-18 for compliance of condition.


Divisional Forest Officer,
Mahendergarh.



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): MAHENDERGARH P.S. (थाना): NANGAL CHAUDHRI Year (वर्ष): 2021
 FIR No. (प्र.सू.रि. सं.): 0002 Date (दिनांक): 02/01/2021
 23:08

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	120-B
2	IPC 1860	201
3	IPC 1860	34
4	IPC 1860	406
5	IPC 1860	420

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Saturday Date from (दिनांक से): 02/01/2021 Date To (दिनांक तक): 02/01/2021
 Time Period (समय अवधि): Pahar 1 Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 02/01/2021 Time (समय): 20:30 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 024 Time (समय): 02/01/2021
 22:37 hrs

4. Type of Information (सूचना का प्रकार): Written



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

5. Place of Occurrence

(घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH-WEST, 8 Km(s) Beat No. (बीट सं.): 29

(b) Address (पता): धोलेड़ा,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): बिजेन्द्र

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1969 (d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

770613577489

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):

(g) Occupation (व्यवसाय):

(h) Address

(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	RTA नारनौल, NANGAL CHAUDHRI, MAHENDERGARH, HARYANA, INDIA
2	Permanent Address	RTA नारनौल, NANGAL CHAUDHRI, MAHENDERGARH, HARYANA, INDIA



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)
1	महेश निमावत		
2	नरेश यादव		
3	सुहोता सरकार		Father's Name: सुभाष सरकार

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Type (सम्पत्ति के प्रकार)	Sub Type (उप प्रकार)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

सेवा में थाना प्रबन्धक साहब, नांगल चौधरी विषय:- निमावत ग्रेनाईट प्राईवेट लि ० बखरीजा धौलेडा



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

क्रेशिंग जोन के मालिक व अन्य के खिलाफ कार्यवाही बारे । मैं विजेन्द्र सिंह बतौर आर.टी.ए. नारनौल तैनात हूँ । जो कई दिनों से मुझे सूचना मिल रही थी कि निमावत ऐनाईट प्राईवेट लिए वाले माईन्स से क्रेशरो पर जो पत्थर जाता है उसका ई-रवाना कम वजन का दर्शाते हैं तथा गाड़ियों में ई - रवाना से अधिक वजन ओवरलोड भरते हैं और अपने धर्मकाटे से गाड़ी के वजन की दो पर्चियां निकालते हैं । एक पर्ची असल वजन की तथा दुसरी पर्ची कम वजन की ई - रवाना के साथ लगाने के लिए निकालकर धोखाधड़ी करते हैं । जो इस सूचना पर मैंने दिनांक 30-12-20 को गाड़ी नम्बर आरजे - 32 जीसी -4441 को चैक किया जिसमें चालक के पास ई - रवाना सी.ओ.एन. 331155520 के अनुसार उपरोक्त गाड़ी में माल का वजन 14.440 व उसके साथ एक काँटा प्राची जिस पर चालान नम्बर 3 एफ / 7107 दिनांक 30.12.20 समय 05.39 पी.एम. मिली । जिसमें ग्रास वेट 28 एमटी था । इसके साथ ही एक ओवरलोड की पर्ची इसी गाड़ी की इसी धर्मकाटे द्वारा निकाली गई । जिसमें ग्रास वेट 45.320 एमटी पाई गई । जिसने वही गाड़ी नम्बर , वही समय तथा वही चालान नम्बर दर्शाया गया है । इसके अतिरिक्त एक अन्य गाड़ी इसी माईन्स द्वारा भरी गई को रुकवाकर चैक तो उस पर वेहिकल नम्बर ए.एफ 03- टीआर 0573 जिसके पास चालान नम्बर 03 एफ / 7110 दिनांक 30.12.20 में समय 5.51 pm जिसका रवाना नम्बर 331155525-17083 में ग्रास वेट 27.900 एम.टी. पाया गया और इस चालक को वजन काँटा करवाने बारे कहा तो उसने मांगने पर इसी गाड़ी की दुसरी काँटा पर्ची इसी कंप्यूटर से प्रिंट की गई पेश की । इसी नम्बर की काँटा पर्ची जिसने ग्रास वेट 42.690 वजन पाया गया तीसरी गाड़ी आरजे -32 जी.सी. - 4141 का चालान नम्बर 03 एफ / 7109 दिनांक 30.12.20 समय 05.48 PM का रवाना नम्बर 331155523-17085 में काँटा पर्ची के अनुसार ग्रास वेट 27.980 एम.टी. गया तथा एक अन्य इसी समय की इसी ई - रवाना पर पुरे वजन की पर्ची में ग्रास वेट 44.270 एम टी पाया गया जो उपरोक्त गाड़ियों का ओवरलोड का चालान उसी समय किया गया और पार्किंग में उनको खड़ा किया गया जो उपरोक्त कागजात की तस्दीक के लिए निमावत ऐनाईटस के संचालक को रिकार्ड लाने बारे कहा गया । उन्होंने कोई सन्तोषजनक जवाब दिया और ना ही कोई रिकार्ड भिजवाया । आज दिनांक 02.01.21 को इली जांच के सम्बन्ध में गांव बखरीजा में मैं अपने स्टाफ सहित जा रहा था तो धोलेडा रोड पर उपरोक्त निमावात माईनिमा साईट की तरफ से एक गाड़ी पत्थरो से भरी हुई आई जिसको मैंने अपने स्टाफ की मदद से रुकवाकर वजन बारे पर्ची मांगी तो गाड़ी चालक राजेश पुत्र शीशपाल ने एक ई - रवाना जिसका नम्बर 331156421-10878 दिनांक 02.01.2021 चालान नम्बर 3 ए / 42231 मिली और गाड़ी पर नम्बर



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

एच आर 66A 3248 लिखा हुआ था। रवाना मय काटी पर्ची चालक राजेश ने पेश की जो उस पर्ची में ग्रेस वेट 28 एम.टी. दर्शाया गया था। जब मुझे उपरोक्त गाडी के वजन पर शक हुआ तो मैंने गाडी को साथ ले जाकर श्री दुर्गा जी धर्मकांटा नांगल चौधरी पर उसका वजन करवाया तो उसमें वजन 43540 क्विंटल पाया गया जो निमावत ग्रेनाईट द्वारा दर्शाये गये ई - रवाना से लगभग 15 टन अधिक पाया गया। जो कांटा पर्ची रखी गई तथा उपरोक्त गाडी का ओवरलोड का चालान किया गया। गाडी को पार्किंग में बन्द करवाया गया तथा स्टाफ सहित जांच हेतु निमावत ग्रेनाईट प्राईवेट लि 0 के कांटा पर जंहा से उपरोक्त सभी गाडियो के ई - रवाना निकाले गये थे वंहा पर पहुचा तो वंहा पर सुहोता सरकार पुत्र सुभाष सरकार निवासी कालियांगढ़ पटोली ग्राम जिला हुगली, कोलकाता नाम का कर्मचारी मिला जिससे उपरोक्त रिकार्ड बारे पुछताछ की गई तो उसने कोई रिकार्ड प्रस्तुत नही किया और अपने मोबाईल नम्बर 90530-08316 से मोबाईल नम्बर 82950-90033 पर फोन लगाया औं कहा कि आप बात कर लो। जो मैंने फोन पर बात की तो फोन वाले व्यक्ति ने अपना नाम नरेश यादव बतलाया। मैंने उसको उपरोक्त रिकार्ड बारे कहा तो उन्होने कहा कि सुहोता को फोन दे दो। सुहोता और नरेश की आपस में बात हुई। उन्होने कहा कि हमारा रिकार्ड कार्यालय में है वंहा चलो। उसके पश्चात मैं अपने स्टाफ सहित उसके कार्यालय में गया और उससे रिकार्ड बारे कहा तो सुहोता ने सी.सी.टी.वी. कैमरे में गलत पासवर्ड भरकर धर्मकांटा के आगे लगे सी.सी.टी.वी. कैमरा के डाटा को हेंग कर दिया और उसमें से डाटा डिलिट करने की कोशिश की तथा सबुत नष्ट करने की कोशिश की। इसी समय दोबारा उसके फोन पर नरेश यादव का फोन आ गया और उसके फोन के बाद सुहोता ने कहा कि धर्मकांटा पर सुंशाता मान्डी बैठता है, मुझे इस बारे में कोई पता नही। अगर नरेश यादव कहेगा तो मैं असल रिकार्ड दूंगा। जो गाडी चालक एच.आर. - 66 ए -3248 के चालक राजेश पुत्र शीशपाल जाति गुर्जर वासी भनड थाना भिरोड का भी गाडी इम्पाउंड करते समय कथन अंकित किया गया। जो साथ रखा गया जो अभी तक के आये कागजात व ब्यान राजेश तथा अन्य जांच से पाया गया कि निमावत ग्रेनाईट प्राईवेट लि 0 के मालिक महेश निमावत तथा नरेश यादव जिसमें मोबाईल नम्बर 82950-90033 व 94161-40003 है जो उपरोक्त व्यक्ति क्रेशर मालिको के साथ मिलकर माईनिंग से ओवरलोड गाडियां भरवाकर उनको कम रवाना तथा कम वजन की कांटी पर्ची झुठी तैयार करके खनन विभाग को तथा ट्रांसपोर्ट विभाग को व अन्य विभागो के साथ धोखाधडी कर रहे है तथा सरकार के राजस्व को नुकसान पहुचा रहे है। इसकी गहन जांच की आवश्यकता है। उपरोक्त पत्र अग्रिम कार्यवाही हेतु थाना नांगल चौधरी भेजा जा रहा है। आगामी कार्यवाही की जाये। उपरोक्त सम्बन्धित



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

कागजात संलग्न है। SD/- BIJENDER SINGH सचिव प्राधिकरण विभाग नारनौल दिनांक 2.01.2021अज थाना:- आज दिनांक 2.1.2021 को अभय पुत्र राधेश्याम जाति सैनी वासी नई कचेडी नारनौल ने हाजिर थाना आकर एक दरखास्त लिखित बिजेन्द्र सिंह R.T.A. नारनौल की पेश की है। जो दरखास्त के मजबूत से सुरत जुर्म जेर धारा 406,420,201,120-B,34 IPC का घटित होना पाया जाने पर प्राप्त दरखास्त पर मुकदमा न. 02 DT 2.1.2020 U/S 406,420,201,120-B, 34 IPC थाना नांगल चौधरी दर्ज रजिस्टर किया जाकर नकल मिशाल पुलिस मय असल दरखास्त तैयार करके बराए तफ्तीश बद्स्त EASI जयप्रकाश न. 409/NNL के निजद इंचार्ज पुलिस चौकी SI रामेश्वर सिंह निजामपुर भेजी जा रही है। FIR की प्रतिया तैयार करके बजरिया डाक ईलाका मजिस्ट्रेट साहब वा पुलिस अफसरान बाला की सेवा में भिजवाई जायेगी। रिकॉर्ड की पूर्ति की गई।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या) Rank (पद): SI (Sub-Inspector)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम):
RAMESHWER

No. (सं.): 512NNL to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

Directed (Mobile No. of I.O.) (जांच अधिकारी का मोबाइल नंबर): 919416903677

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या) District (ज़िला):

(4) Transferred to P.S. (थाना):



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): MEHAR SINGH

Rank (पद): I (Inspector)

No. (सं.): 316A

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					Is pox pitted: Yes
2	Male					Is pox pitted: Yes
3	Male					Is pox pitted: Yes

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s)(आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
14	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	20
	15	16	17	18	19	

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)



HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)



कार्यालय खान एवं भूविज्ञान विभाग, नारनौल
Office of Mines & Geology Department, Narnaul



To

Regional Officer,
HSPCB,
Dharuhera.

Memo No: 4963

Dated: 27/12/2021

Subject:- Regarding the inspection dated 08-12-2021 of Bakhrija Plot-3

Reference:- In reference of O.A No. 10/2021 Sanjay Kumar V/s State of India

On the above noted subject it is intimated that an inspection was carried out of M/s Nimawat Greanite Pvt.Ltd Bakhrija Plot-3 on dated 08-12-2021 along with the members constituted by worthy Deputy Commissioner. During inspection randomly pillars was checked as per their GPS coordinates and mostly pillars found correct. Also there was no illegal mining activity outside the lease area during the inspection.

This is for your kind information and necessary action please.

Mining Officer
Mines & Geology Department
Narnaul



कार्यालय खान एवं भूविज्ञान विभाग, नारनौल
Office of Mines & Geology Department, Narnaul



To

Regional Officer,
HSPCB
Dharuhera

Memo No. 5008

Dated. 04/01/2022

Subject: Regarding the inspection dated 08.12.2021 of M/s Nimawat Granite pvt. Ltd. (Bakhrija Plot No.03).

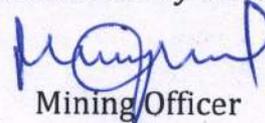
Reference: In reference of O.A. No. 10/2021 Sanjay Kumar Vs State of India.

In the continuation of this office memo no.4963 dated 27.12.2021, the production report of M/s Nimawat Granite pvt. Ltd. (Bakhrija Plot no. 03) is given as under: -

Bakhrija Plot no. 03 Production year 2020	
Month	Production (MT)
Mar-20	319000.48
Apr-20	0.00
May-20	434440.77
Jun-20	759321.72
Jul-20	968680.69
Aug-20	915972.19
Sep-20	1149298.11
Oct-20	986778.65
Nov-20	254645.91
Dec-20	240849.12
Jan-21	458140.91
Feb-21	868283.51
TOTAL	73,55,412.05

Bakhrija Plot no. 03 Production year 2021	
Month	Production (MT)
Mar-21	582612.60
Apr-21	541526.96
May-21	292815.00
Jun-21	600755.03
Jul-21	639070.59
Aug-21	463030.22
Sep-21	850828.804
Oct-21	967089.69
Nov-21	322480.18
TOTAL	52,60,209.08

This is for your kind information and necessary action please.



Mining Officer

Mines and Geology Department
Narnaul



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, 1st Floor, Gurgaon

Annexure - VI

FORM IV (See Rule 14)

Report No.:- 318

Dated- 13th December, 2021

I, hereby, certify that I Ramniwas Sharma as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the 09th day of December, 2021 from Sh. Gurman Singh, RO, CPCB, Sh. Naveen Gulia, SEE, HSPCB, Sh. Mohit Moudgil, RO, HSPCB, Sh. Niranjana Lal, Miming Officer, Sh. Rajnesh Kumar, RFO & Sh. Harish Kumar, AEE a sample of process emission of M/s Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija, N 27.915593, E 76.055841 collected on 08/12/2021 to 09/12/2021 from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from 09/12/2021 to 13/12/2021 and declare the result of analysis to be as follow:-

Report No: 318

Sr. No.	Descriptions	Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija		
1.	Location of Sampling Point	08/12/2021	08/12/2021 to 09/12/2021	09/12/2021
2.	Date of sampling	12:30 PM	8:30 PM	4:30 AM
3.	Sampling started at	8:30 PM	4:30 AM	12:30 PM
4.	Sampling completed at	09/12/2021	09/12/2021	09/12/2021
5.	Actual time of sampling	8 Hrs.	475 min	8 Hrs.
6.	Flow rate of SPM(m ³ /min)	1.16	1.06	0.98
7.	Volume of air sampled for SPM(m ³)	556.8	503.5	465.5
8.	Average Ambient Temperature	15°C	11°C	13°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS				Prescribed Limits
10.	PM ₁₀ µg/Nm ³ (8 hourly)	89.0	74.0	83.0
11.	PM _{2.5} µg/Nm ³ (24 hour)		51.2	60
12.	Sulphur Dioxide µg/Nm ³	24.6	18.2	20.2
13.	Oxides of Nitrogen µg/Nm ³	9.0	8.1	8.8

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 13th December, 2021
Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

Board Analyst.

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

FORM IV (See Rule 14)

Report No.:- 319

Dated- 13th December, 2021

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **09th day of December, 2021** from **Sh. Gurman Singh, RD, CPCB, Sh. Naveen Gulia, SEE, HSPCB, Sh. Mohit Moudgil, RO, HSPCB, Sh. Niranjan Lal, Miming Officer, Sh. Rajnesh Kumar, RFO & Sh. Harish Kumar, AEE** a sample of process emission of **M/s Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija, N 27.895785, E 76.042998** collected on **08/12/2021 to 09/12/2021** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **09/12/2021 to 13/12/2021** and declare the result of analysis to be as follow:-

Sr. No.	Descriptions	Report No: 319		
1.	Location of Sampling Point	Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija		
2.	Date of sampling	08/12/2021	08/12/2021 to 09/12/2021	09/12/2021
3.	Sampling started at	12:30 PM	8:30 PM	4:30 AM
4.	Sampling completed at	8:30 PM 09/12/2021	4:30 AM 09/12/2021	12:30 PM 09/12/2021
5.	Actual time of sampling	8 Hrs.	475 min	8 Hrs.
6.	Flow rate of SPM(m ³ /min)	1.56	1.5	1.41
7.	Volume of air sampled for SPM(m ³)	748.8	720	676.8
8.	Average Ambient Temperature	15°C	11°C	13°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS

				Prescribed Limits	
10.	PM ₁₀ µg/Nm ³ (8 hourly)	90.0	77.0	81.0	100
11.	PM _{2.5} µg/Nm ³ (24 hour)		53.0		60
12.	Sulpher Dioxide µg/Nm ³	23.8	19.4	21.2	80
13.	Oxides of Nitrogen µg/Nm ³	10.1	7.1	7.9	80

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 13th December, 2021
Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)

Board Analyst



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

FORM IV (See Rule 14)

Report No.:- 317

Dated- 13th December, 2021

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **09th day of December, 2021** from **Sh. Gurman Singh, RD, CPCB, Sh. Naveen Gulia, SEE, HSPCB, Sh. Mohit Moudgil, RO, HSPCB, Sh. Niranjana Lal, Miming Officer, Sh. Rajnesh Kumar, RFO & Sh. Harish Kumar, AEE** a sample of process emission of **M/s Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija, N 27.91229554, E 76.05523063** collected on **08/12/2021 to 09/12/2021** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **09/12/2021 to 13/12/2021** and declare the result of analysis to be as follow:-

Sr. No.	Descriptions	Report No: 317		
1.	Location of Sampling Point	Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija		
2.	Date of sampling	08/12/2021	08/12/2021 to 09/12/2021	09/12/2021
3.	Sampling started at	12:30 PM	8:30 PM	4:30 AM
4.	Sampling completed at	8:30 PM 09/12/2021	4:30 AM 09/12/2021	12:30 PM 09/12/2021
5.	Actual time of sampling	8 Hrs.	8 Hrs.	8 Hrs.
6.	Flow rate of SPM(m ³ /min)	1.01	1.13	1.13
7.	Volume of air sampled for SPM(m ³)	484.8	542.4	542.4
8.	Average Ambient Temperature	15°C	11°C	13°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS

				Prescribed Limits	
10.	PM ₁₀ µg/Nm ³ (8 hourly)	91.0	76.0	83.0	100
11.	PM _{2.5} µg/Nm ³ (24 hour)		54.0		60
12.	Sulpher Dioxide µg/Nm ³	25.2	18.2	19.4	80
13.	Oxides of Nitrogen µg/Nm ³	11.8	7.0	9.6	80

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 13th December, 2021

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)

Board Analyst

कार्यालय वन मण्डल अधिकारी, महेन्द्रगढ़ वन मण्डल, महेन्द्रगढ़
फोरेस्ट कॉम्प्लेक्स, महेन्द्रगढ़ (हरियाणा)

दूरभाष/फैक्स: +91 01285 220229, ई-मेल: dfomgarh@yahoo.co.in

क्रमांक..... 4679.....

दिनांक..... 12-01-2022.....

सेवा में :

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड,
लाला नेमिचन्द सिंहल इन्वलेव सोहना रोड़,
नजदीक पंजाब नैशनल बैंक, धारूहेड़ा जिला रेवाड़ी ।

विषय : Original Application No. 10/2021 Sanjay Kumar versus Union of India and others.

सन्दर्भ : आपका पत्र दिनांक 07.12.2021 ।

उपरोक्त विषय के सम्बन्ध में वन राजिक अधिकारी, नांगल चौधरी ने अपने पत्रांक 368 दिनांक 12.01.2022 द्वारा अवगत करवाया कि मैसर्स निमावत ग्रेनाईट प्राईवेट लिमिटेड गांव बखरीजा द्वारा वर्ष 2020-21 में 600 पौधे तथा वर्ष 2021-22 में 900 पौधे लगाए गए हैं जिसके जीपीएस. कोर्डिनेट 27°54'41.47"N, 76°03'20.17"E .

प्रयोक्ता एजेंसी द्वारा इस कार्यालय में कोई माईनिंग प्लान प्रस्तुत नहीं किया गया जिससे यह पता चल सके कि पौधारोपण माईनिंग प्लान अनुसार हुआ है या नहीं । पौधारोपण खनन लीज क्षेत्र के साथ लगती भूमि पर करवाया गया है ।

वन मण्डल अधिकारी,
महेन्द्रगढ़ ।

Annexure VIII

O/O THE EXECUTIVE ENGINEER PUBLIC HEALTH ENGINEERING DIVISION
NO.2 NARNAUL

To,

NIMAWAT GRANITES PVT. LTD.
BAKHRIJA

Memo No. 484

Date 09-02-2021

Sub: - Regarding consent for upliftment of treated sewage water at STP Rewari Road, Narnaul.

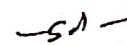
With reference to your application consent for upliftment of treated sewage water at STP Rewari Road, Narnaul for the use of dust suppression and plantation purpose is hereby granted by your own arrangement after depositing necessary charges @ Rs 4.5/ KLD circulated by EIC PHED Panchkula subject to the following conditions:-

1. The availability of treated sewage water at the STP, Rewari road Narnaul.
2. The validity of this consent is from the date of signing this letter to 30-04-2021 and can be extended accordingly.
3. This water will not be used for human consumption.
4. If the agency not lifts the water from STP or any other dispute of any kind then his allotment may be cancelled at any stage.


Executive Engineer

Endst No. _____ dt. _____

1. Copy of the above is forwarded to the S.D.E. P.H. Engg. Sub division no.4 nnl for the information and maintain proper record for upliftment of treated sewage water. After verification of the record. The amount received from the firm may be deposited into treasury through challan under Head 8782 remittance.
2. DAO of this office for info. and necessary action.


Executive Engineer

O/O THE EXECUTIVE ENGINEER PUBLIC HEALTH ENGINEERING DIVISION
NO.2 NARNAUL

To,

NIMAWAT GRANITES PVT.LTD.
BAKHRIJA

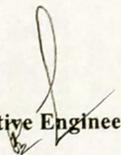
Memo No. 1605

Date 21-05-2021

Sub: - Regarding consent for upliftment of treated sewage water at STP Rewari Road, Narnaul.

With reference to your application consent for upliftment of treated sewage water at STP Rewari Road, Narnaul for the use of dust suppression and plantation purpose is hereby granted by your own arrangement after depositing necessary charges @ Rs 4.5/ KLD circulated by EIC PHED Panchkula subject to the following conditions:-

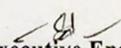
1. The availability of treated sewage water at the STP, Rewari road Narnaul.
2. The validity of this consent is from the date of signing this letter to 31-12-2021 and can be extended accordingly.
3. This water will not be used for human consumption.
4. If the agency not lifts the water from STP or any other dispute of any kind then his allotment may be cancelled at any stage.


Executive Engineer

Endst No. _____

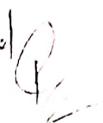
dt. _____

1. Copy of the above is forwarded to the S.D.E. P.H. Engg. Sub division no.4 nml for the information and maintain proper record for upliftment of treated sewage water. After verification of the record. The amount received from the firm may be deposited into treasury through challan under Head 8782 remittance.
2. DAO of this office for info. and necessary action.


Executive Engineer

**Treated water statement for the month of August 2021 as per record maintained at
Sub Division.**

Sr. No.	Name of firm	Date of Treated water drawn	Quantity of Treated water drawn in Ltr.	Remark
1	Nimawat Granites pvt. Ltd. - Bakhrija	1-Aug-21	20000	
		2-Aug-21	20000	
		3-Aug-21	25000	
		4-Aug-21	25000	
		5-Aug-21	20000	
		6-Aug-21	25000	
		7-Aug-21	15000	
		8-Aug-21	25000	
		9-Aug-21	25000	
		10-Aug-21	20000	
		11-Aug-21	20000	
		12-Aug-21	20000	
		13-Aug-21	25000	
		14-Aug-21	20000	
		15-Aug-21	15000	
		16-Aug-21	20000	
		17-Aug-21	20000	
		18-Aug-21	20000	
		19-Aug-21	15000	
		20-Aug-21	20000	
		21-Aug-21	20000	
		22-Aug-21	25000	
		24-Aug-21	30000	
		25-Aug-21	20000	
		26-Aug-21	25000	
		27-Aug-21	20000	
		28-Aug-21	20000	
		30-Aug-21	25000	

Verified 

ated water statement for the month of September 2021 as pe
maintained at Sub Division.

Sr No	Name of firm	Date of Treated water drawn	Quantity of Treated water drawn in Ltr.
		1-Sep-21	40000
		2-Sep-21	35000
		4-Sep-21	45000
		6-Sep-21	40000
		7-Sep-21	35000
		8-Sep-21	40000
		9-Sep-21	40000
		10-Sep-21	40000
		11-Sep-21	35000
		13-Sep-21	25000
		14-Sep-21	30000
		15-Sep-21	35000
		16-Sep-21	40000
		17-Sep-21	15000
		18-Sep-21	10000
		19-Sep-21	25000
		20-Sep-21	45000
		21-Sep-21	40000
		22-Sep-21	45000
		24-Sep-21	45000
		25-Sep-21	40000
		27-Sep-21	40000
		28-Sep-21	45000
		29-Sep-21	35000

17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100
101
102
103
104
105
106
107
108
109
110
111
112
113
114
115
116
117
118
119
120
121
122
123
124
125
126
127
128
129
130
131
132
133
134
135
136
137
138
139
140
141
142
143
144
145
146
147
148
149
150
151
152
153
154
155
156
157
158
159
160
161
162
163
164
165
166
167
168
169
170
171
172
173
174
175
176
177
178
179
180
181
182
183
184
185
186
187
188
189
190
191
192
193
194
195
196
197
198
199
200
201
202
203
204
205
206
207
208
209
210
211
212
213
214
215
216
217
218
219
220
221
222
223
224
225
226
227
228
229
230
231
232
233
234
235
236
237
238
239
240
241
242
243
244
245
246
247
248
249
250
251
252
253
254
255
256
257
258
259
260
261
262
263
264
265
266
267
268
269
270
271
272
273
274
275
276
277
278
279
280
281
282
283
284
285
286
287
288
289
290
291
292
293
294
295
296
297
298
299
300
301
302
303
304
305
306
307
308
309
310
311
312
313
314
315
316
317
318
319
320
321
322
323
324
325
326
327
328
329
330
331
332
333
334
335
336
337
338
339
340
341
342
343
344
345
346
347
348
349
350
351
352
353
354
355
356
357
358
359
360
361
362
363
364
365
366
367
368
369
370
371
372
373
374
375
376
377
378
379
380
381
382
383
384
385
386
387
388
389
390
391
392
393
394
395
396
397
398
399
400
401
402
403
404
405
406
407
408
409
410
411
412
413
414
415
416
417
418
419
420
421
422
423
424
425
426
427
428
429
430
431
432
433
434
435
436
437
438
439
440
441
442
443
444
445
446
447
448
449
450
451
452
453
454
455
456
457
458
459
460
461
462
463
464
465
466
467
468
469
470
471
472
473
474
475
476
477
478
479
480
481
482
483
484
485
486
487
488
489
490
491
492
493
494
495
496
497
498
499
500
501
502
503
504
505
506
507
508
509
510
511
512
513
514
515
516
517
518
519
520
521
522
523
524
525
526
527
528
529
530
531
532
533
534
535
536
537
538
539
540
541
542
543
544
545
546
547
548
549
550
551
552
553
554
555
556
557
558
559
560
561
562
563
564
565
566
567
568
569
570
571
572
573
574
575
576
577
578
579
580
581
582
583
584
585
586
587
588
589
590
591
592
593
594
595
596
597
598
599
600
601
602
603
604
605
606
607
608
609
610
611
612
613
614
615
616
617
618
619
620
621
622
623
624
625
626
627
628
629
630
631
632
633
634
635
636
637
638
639
640
641
642
643
644
645
646
647
648
649
650
651
652
653
654
655
656
657
658
659
660
661
662
663
664
665
666
667
668
669
670
671
672
673
674
675
676
677
678
679
680
681
682
683
684
685
686
687
688
689
690
691
692
693
694
695
696
697
698
699
700
701
702
703
704
705
706
707
708
709
710
711
712
713
714
715
716
717
718
719
720
721
722
723
724
725
726
727
728
729
730
731
732
733
734
735
736
737
738
739
740
741
742
743
744
745
746
747
748
749
750
751
752
753
754
755
756
757
758
759
760
761
762
763
764
765
766
767
768
769
770
771
772
773
774
775
776
777
778
779
780
781
782
783
784
785
786
787
788
789
790
791
792
793
794
795
796
797
798
799
800
801
802
803
804
805
806
807
808
809
810
811
812
813
814
815
816
817
818
819
820
821
822
823
824
825
826
827
828
829
830
831
832
833
834
835
836
837
838
839
840
841
842
843
844
845
846
847
848
849
850
851
852
853
854
855
856
857
858
859
860
861
862
863
864
865
866
867
868
869
870
871
872
873
874
875
876
877
878
879
880
881
882
883
884
885
886
887
888
889
890
891
892
893
894
895
896
897
898
899
900
901
902
903
904
905
906
907
908
909
910
911
912
913
914
915
916
917
918
919
920
921
922
923
924
925
926
927
928
929
930
931
932
933
934
935
936
937
938
939
940
941
942
943
944
945
946
947
948
949
950
951
952
953
954
955
956
957
958
959
960
961
962
963
964
965
966
967
968
969
970
971
972
973
974
975
976
977
978
979
980
981
982
983
984
985
986
987
988
989
990
991
992
993
994
995
996
997
998
999
1000

Treated water statement for the month of October 2021 as per record maintained at Sub Division.

Sr. No	Name of firm	Date of Treated water drawn	Quantity of Treated water drawn in Ltr.	Remark
		1-Oct-21	45000	
		2-Oct-21	40000	
		3-Oct-21	40000	
		4-Oct-21	35000	
		5-Oct-21	40000	
		6-Oct-21	45000	
		7-Oct-21	25000	
		8-Oct-21	30000	
		9-Oct-21	40000	
		10-Oct-21	30000	
		12-Oct-21	40000	
		13-Oct-21	45000	
		14-Oct-21	40000	
	anawat Granites pvt. Ltd. - Bakhrija	15-Oct-21	40000	
		16-Oct-21	40000	
		17-Oct-21	45000	
		18-Oct-21	35000	
		19-Oct-21	45000	
		20-Oct-21	45000	
		21-Oct-21	40000	
		22-Oct-21	30000	
		23-Oct-21	35000	
		25-Oct-21	45000	
		26-Oct-21	40000	
		27-Oct-21	30000	
		28-Oct-21	45000	
		29-Oct-21	40000	
		30-Oct-21	30000	

Treated water statement for the month of November 2021 as per record maintained at Sub Division.

Sr. No.	Name of firm	Date of Treated water drawn	Quantity of Treated water drawn in Ltr.	Remark
1	Nimawat Granites pvt. Ltd. - Bakhrija	1-Nov-21	40000	
		2-Nov-21	40000	
		3-Nov-21	40000	
		4-Nov-21	40000	
		5-Nov-21	45000	
		6-Nov-21	45000	
		7-Nov-21	40000	
		8-Nov-21	40000	
		9-Nov-21	45000	
		10-Nov-21	40000	
		12-Nov-21	45000	
		13-Nov-21	35000	
		14-Nov-21	35000	
		15-Nov-21	35000	
		16-Nov-21	35000	
		17-Nov-21	40000	
		18-Nov-21	35000	
		20-Nov-21	45000	
		21-Nov-21	45000	
		22-Nov-21	45000	
		23-Nov-21	40000	
		24-Nov-21	40000	
		25-Nov-21	40000	
		26-Nov-21	40000	
		27-Nov-21	45000	
		28-Nov-21	45000	
		29-Nov-21	40000	
		30-Nov-21	35000	